

### गुप्त आय

\*६११ सैठ गोविन्द दास : क्या वित्त मंत्री यह बतलाने की कृपा करेंगे कि अप्रैल से जून, १९५३ तक कुल कितनी छिपि हुई आय का पता लगाया गया ?

**The Deputy Minister of Finance (Shri A. C. Guha):** The amount of concealed income unearthed by the Income-Tax Investigation Commission and through the voluntary disclosure scheme from April to June 1953 was Rs. 2.93 crores. Besides this, some amount was detected by the officers of the Department in the course of normal assessment proceedings but information therefor is not readily available and its collection will involve such time and labour as would not be commensurate with the results likely to be achieved.

### PUBLIC ADMINISTRATION

\*612. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to state whether the report of the American Adviser on Public Administration has been considered and decisions taken thereon?

(b) If so, which of the recommendations have been accepted and given effect to?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) No, Sir. The report is still under consideration.

(b) Does not arise.

### HINDI SCHOLAR OF BIHAR

\*613. **Shri S. N. Das:** Will the Minister of Education be pleased to state:

(a) whether the Government of Bihar have recommended the case of any Hindi Scholar of repute for some financial assistance out of the fund constituted for the help of indigent men of learning;

(b) if so, whether that case has been considered and decision taken thereon; and

(c) the amount that has been sanctioned?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) Yes, Sir. In the last week of June, 1953, the Government of Bihar recommended the case of Shri Sheopujan Sahay for financial assistance under the Government Scheme to help indigent persons of learning.

(b) Yes, Sir.

(c) A monthly allowance of Rs. 150 for one year with effect from July, 1953 has been sanctioned for the maintenance of the family of Shri Sheopujan Sahay.

### ANDAMANS

\*614. **Shri Krishnacharya Joshi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have decided to settle some families from Travancore-Cochin State in Andaman Islands; and

(b) if so, whether Government propose to encourage families from other States also to settle in those Islands?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes.

(b) Unrestricted emigration of people from the various States for settlement in the Andamans is neither practicable nor possible. Settlers for the Andamans will, however, be taken not only from Travancore-Cochin but from other States also.

### HILL AREAS OF MANIPUR

\*615. **Shri Rishang Keishing:** Will the Minister of States be pleased to state:

(a) how far the Hill Peoples' Regulation of 1947 governs the administration in the hill areas of Manipur; and

(b) whether the Government of Manipur have suggested to the Government of India drastically to amend the Hill Peoples' Regulation of 1947, with a view to bringing about far-reaching changes in the administration of the hills of Manipur?